

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 14.03.2013

OA No. 219/2013

The advocates are abstaining from the work today. I have gone through the pleadings as well as documents available on record.

2. By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the order dated 27th June, 2012 passed by the respondents may be quashed and set aside, with further prayer that the respondents may be directed to give appointment to the applicant on compassionate grounds from the date of filing his application i.e. 15.06.2009 with consequential benefits, besides praying that the respondents may be directed to decide the representation of the applicant dated 27.07.2012 and pass the necessary orders for appointment of the applicant.

3. It appears from the perusal of the records that the representation dated 27.07.2012 (Annexure A/1) filed by the applicant is still pending for consideration before the respondents. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 27.07.2012 (Annexure A/1) by way of passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 27.07.2012 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)